

\202ITEM NO.38 COURT NO.11 SECTION XI  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).

34066-34067/2009

(Arising out of impugned final judgment and order dated 04/09/2009  
in CMA No. 16971/1997 04/09/2009 in CMRA No. 226233/2009 04/09/2009  
in FA No. 31/1993 04/09/2009 in FA No. 31/1993 passed by the High  
Court Of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with interim relief and office report)

(For final disposal)

Date : 27/02/2017 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE ARUN MISHRA

HON&#39;BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. V. Giri, Sr. Adv.

Mr. Nikhil Nayyar, Adv.

Mr. T.V.S. Raghavendra Sreyas, adv.

Mr. N.Sai Vinod, Adv.

Ms. Smriti Shah, Adv.

Mr. Divyanshu Rai, Adv.

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.

Mr. Arvind Verma, Adv.

Mr. Anurag Kishore, Adv.

Mr. M. Singh, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

List after three weeks, except Monday and  
Friday, for final hearing.

(NEELAM GULATI)

COURT MASTER (TAPAN KR. CHAKRABORTY)

COURT MASTER